

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MEENAKSHI ENERGY LIMITED

Relevant Particulars		
1	Name of corporate debtor	Meenakshi Energy Limited
2	Date of incorporation of corporate debtor	August 21, 1996
3	Authority under which corporate debtor is incorporated / registered	RoC – Hyderabad Registration Number – 054239
4	Corporate Identity No./ Limited Liability Identification No of the corporate debtor	U40101TG1996PLC054239
5	Address of the registered office and principal office (if any) of corporate debtor	Meenakshi Energy Limited 405, Saptagiri Towers 1-10-75/1/1 to 6, Begumpet, Hyderabad – 500016
6	Insolvency commencement date in respect of corporate debtor	November 07, 2019
7	Estimated date of closure of insolvency resolution process	May 05, 2020 (180 days from the date of Commencement of resolution process, i.e. November 07, 2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Ravi Sankar Devarakonda Registration Number: IBBI/IPA-001/IP-P00095/2017-2018/10195
9	Address and e-mail of the interim resolution professional (IRP), as registered with the Board	Mr. Ravi Sankar Devarakonda D 602, Prestige St. Johnswood Apartments, No. 80, Tavarakere Main Road, Bangalore – 560029 Email Id: ravicacscma@icai.org
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Mr. Ravi Sankar Devarakonda C/O EY Restructuring LLP, Oval Office, 18, iLabs Centre, HITECH city, Madhapur, Hyderabad, Telangana – 500081 Email Address for Claims: CLAIMS.MEL@IN.EY.COM Email Address for other communications: IP.MEL@IN.EY.COM
11	Last date for submission of claims	November 21, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.meenakshienergy.com/ Physical Address: EY Restructuring LLP



	Oval Office, 18, iLabs Centre, Hitech City, Madhapur, Hyderabad, Telangana – 500081
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Meenakshi Energy Limited on November 07, 2019.

The creditors of M/s Meenakshi Energy Limited, are hereby called upon to submit their claims with proof on or before November 21, 2019 to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Ravi Sankar Devarakonda
Interim Resolution Professional of Meenakshi Energy Limited.
Registration Number: IBBI/IPA-001/IP-P00095/2017-2018/10195
Date and Place: November 10, 2019, Hyderabad.